## Government of Jammu and Kashmir Department of Law, Justice and Parliamentary Affairs Civil Secretariat Srinagar/Jammu \*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

> GOVERNMENT ORDER NO:- 3542 - JK (LD) of 2025 DATED:- 26 - 03

Sanction is hereby accorded to the appointment of Shri Jagdish Chander JKAS Secretary/Chief Executive Officer, J&K KVIB as Officer Incharge (OIC) Litigation in LPA No.167/2021 titled Imran Nazir Malik and another V/s UT of J&K & others C/w LPA No.137/2021 titled Nisha Musharraf & others V/S UT of J&K & others including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-(Achal Sethi)

Secretary to Government

Dated: 26.03.2025

No:-LAW-OIC/03/2025

Copy to the:-

- Learned Advocate General, J&K.
- Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
- 3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
- 4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
- 5. Principal Secretary to Government , Industries and Commerce Department
- 6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
- 7. Director Litigation, Srinagar/ Jammu.
- 8. Law Officer concerned
- 9. Officer In Charge Litigation(OIC).
- 10. Private Secretary to Chief Secretary for information of Chief Secretary.
- 11. Private Secretary to Secretary Law.
- 12. Incharge Website.
- 13. Government Order file.
- 14. Concerned file.

Assistant Legal Remembrancer